

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.104/13

Friday, this the 26th day of July 2013

C O R A M :

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Attakoya.K.k
S/o.Late K.K.Thanga Koya
Masseur Community Health Centre
Androth, Residing at Kakkannal House
Androth, Lakshwadeep

...Applicant

(By Advocate Mr.M.R Hariraj)

Versus

1. Administrator
Union Territory of Lakshwadeep
Kavaratti, Pin Code-682 555
2. Director
Office of the Mission Director
Directorate of Medical and Health Service
Kavaratti, Pin code-682 555

...Respondents

(By Advocate Mr.S Radhakrishnan)

This application having been heard on 26.07.2013 this Tribunal
on the same day delivered the following :-

ORDER

HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

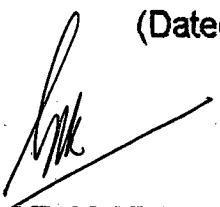
1. The counsel for the applicant submits that the applicant will be satisfied if a direction is given to the respondents to consider Annexure A-10 representation and communicate the decision thereof within a scheduled time frame.
2. Without going into the merits of the case, we dispose this O.A



2.

with a direction to the respondents to consider Annexure A-10 representation dated 10.06.2013 and arrive at a judicious decision within a period of two months from the date of communication of this order and communicate the same to the applicant. Liberty is given to the applicant to take appropriate action, in accordance with law, if he is still aggrieved by the decision of the respondents.

(Dated this the 26th day of July, 2013)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER


Dr.K.B.S.RAJAN
JUDICIAL MEMBER

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